

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2240
TO BE ANSWERED ON 31.07.2018**

RESERVATION FOR SCs

2240. PROF. A.S.R. NAIK:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the constitution guarantees proportionate representation in respect of Scheduled Castes (SCs) on which there is no maximum ceiling; and
- (b) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) & (b): Constitution of India provides proportionate representation to Scheduled Castes in House of People, Legislative Assemblies of the States, Panchayats and Municipalities. Reservation in admission to educational institutions and services under the State is also available to Scheduled Castes under the Constitution. The Supreme Court has held that reservation in educational institutions and services under the State for Scheduled Castes, Scheduled Tribes and Other Backward Classes should not ordinarily exceed 50%.
